

CIRCULAR

The Hon'ble Court has passed the order on 30.06.2022 in Crl.RP.No.664/2018, the relevant portion of the order reads as under:

“

Learned Senior Counsel for the petitioner submits that in spite of there being several other advocates who have accepted Vakalat and signed the Vakalat while filing this petition in the year 2018, the registry merely because he has been designated as a Senior Counsel, has insisted the petitioner to get a fresh Vakalat filed for the petitioner. Further, after securing such a fresh Vakalat also, it is raising objection for not obtaining 'No Objection' on the said Vakalat. With this, he submits that as per the High Court Rules, the registry was not correct in insisting for fresh Vakalat merely because one among the advocates who had filed Vakalat for the petitioner has been designated as Senior Counsel. He also submits that the registry is causing unnecessary inconvenience to the learned counsels on several frivolous and trivial matters.

I find more force in the submission of learned Senior Counsel for the registry insisting for a fresh Vakalat merely because one among the several advocates being designated as a Senior Counsel. Needless to say, in such an event, if there are few more advocates who have accepted the Vakalat, the registry is required to show their name in the cause list instead of insisting them to get a fresh Vakalat.

.....”

Therefore, in view of the observations made by this Hon'ble Court, the officers and officials of judicial side are hereby directed not to insist for fresh Vakalath if one among the advocates who had filed Vakalath for the petitioner is designated as Senior Counsel and to show the name of other advocates who have accepted the Vakalath at the time of filing Petition/Appeal/Revision, in the cause list. Any lapse in this regard will be viewed seriously.

BY ORDER OF THE HON'BLE CHIEF JUSTICE

Sd/-

(JAISHANKAR)

REGISTRAR (JUDICIAL)

P.T.O.

To:

1. The Additional Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi
2. The Central Project Co-ordinator with a request to web host the Circular
3. P.S. to Hon'ble the Chief Justice.
4. All the Private Secretaries to Hon'ble Judges
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the Circular.
6. P.A. to Registrar (Judicial) with a request to circulate the same to all the Court officers and Assistant Court Officers of this office.
7. Group 'A' officers working on judicial side.
8. All the Section Officers, working on Judicial side, with a direction to circulate the same to the Staff working under their control.
9. Office Copy.